

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:1905

ANSWERED ON:05.08.2010

RESERVATION QUOTA

Bhagat Shri Sudarshan;Gorakhnath Shri ;Roy Shri Nripendra Nath;Saroj Smt. Sushila;Singh Shri Yashvir

**Will the Minister of RAILWAYS be pleased to state:**

- (a) the details of various quotas under which waitlisted tickets are confirmed;
- (b) the number of waitlisted tickets confirmed under various quotas in the Railways during the last four months till date, quota-wise, class-wise and zone-wise;
- (c) whether it is a fact that ticket confirmation under various quotas by Railway Board is under control of middlemen/touts;
- (d) if not, the reasons behind non-confirmation of tickets against the requisition of MPs and other High Official requisitions and whether any enquiry would be conducted into the said issue; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS(SHRI K.H. MUNIYAPPA)

(a): Waitlisted tickets are normally confirmed against the cancellation of already confirmed tickets, through Emergency Quota and release of various unutilized quotas provided in the trains viz. Emergency Quota,

Tatkal Quota, Defence Department Quota, Out Station Quota, Foreign Tourist Quota, Senior Citizen Quota, Parliament House Quota, Handicapped Quota, Cancer Patient Quota etc.

(b): As some of the waitlisted tickets get confirmed against various quotas, including cancellations and passengers not turned up, maintenance of separate data for waitlisted tickets getting confirmed under various quotas is not feasible and hence not maintained by Railways.

(c) No, Madam.

(d) & (e): In order to meet the urgent travel requirements of High Official Requisition holders, which includes Central/State Government Ministers, Judges of Supreme Court of India, High Courts of various States & MPs/MLAs/VIPs, a limited number of berths/seats have been earmarked as High Official Requisition(HOR) Quota in different trains and in different classes. Preference in this quota is given for self travel of high dignitaries. Thereafter, other requests received from various quarters are considered and the unutilized quota is released taking into account the factors like status of passengers travelling, nature of urgency like travelling on Government duty, bereavement in the family, sickness, etc. While the requests forwarded by MPs (for other than self travel) are generally complied with, but at times, it is not feasible to accommodate all such requests when the demand exceeds the availability.

Specific cases of misuse of quota are enquired into and suitable action is taken against officials found responsible.